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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 277/2024, CRL.M.A. 14255/2023, CRL.M.A. 4632/2024
CRL.M.A. 29286/2024, CRL.M.A. 29287/2024, CRL.M.A.
29288/2024, CRL.M.A. 29289/2024, CRL.M.A. 29293/2024 &
CRL.M.A. 29294/2024

CENTRAL BUREAU OF INVESTIGATIONAppellant

Through: None.

versus

A RAJA & ORSRespondents

Through: Mr. Pankush Goyal, Advocaes
(through VC)
Ms. Manali Singhal, Mr. Santosh
Sachin, Mr. Deepak Singh Rawat,
Advocates for R-12.
Mr. Balaji Subramanian, Adv. Mr.
Akash Kundu, Advocates for R-16.

(21)

+ CRL.REV.P. 370/2017

DIRECTORATE OF ENFORCEMENTPetitioner

Through: Mr. Zoheb Hossain, Spl. Counsel
with Mr. Vivek Gurnani, Panel
Counsel and Mr. Pranjal Tripathi, Mr.
Kartik Sabharwal, Mr. Kanishk
Maurya, Mr. Chirag Anand, Mr.
Sheikh Raqueeb, Advs.

versus

DAYANIDHI MARAN & ORSRespondents

Through: Mr. Abhishek Ghai, Advocate for R-2



& 3.

(22)

+ CRL.REV.P. 381/2017

C B I

.....Petitioner

Through: None.

versus

DAYANIDHI MARAN & ORS

.....Respondent

Through: Mr. Abhishek Ghai, Advocate for R-2
& 3.

(23)

+ CRL.L.P. 184/2018

THE JOINT DIRECTOR, DIRECTORATE OF ENFORCEMENT

.....Petitioner

Through: Mr. Zoheb Hossain, Spl. Counsel
with Mr. Vivek Gurnani, Panel
Counsel and Mr. Pranjal Tripathi, Mr.
Kartik Sabharwal, Mr. Kanishk
Maurya, Mr. Chirag Anand, Mr.
Sheikh Raqueeb, Advs.

versus

A. RAJA & ORS.

.....Respondents

Through: Mr. Pankush Goyal, Advocaes
(through VC)
Ms. Manali Singhal, Mr. Santosh
Sachin, Mr. Deepak Singh Rawat,
Advocates for R-12.
Mr. Balaji Subramanian, Adv. Mr.
Akash Kundu, Advocates for R-16.

CORAM:

HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER



% **12.02.2026**

1. No one is present on behalf of the CBI in the present case when the matter has been taken up.
2. In the interest of justice, adverse orders are deferred.
3. At request, list on 19.05.2026 at 2:30 PM for arguments on behalf of CBI in CRL.A. 277/2024.
4. In case, written submissions have not been filed by either of the parties, let the same be filed, at least two days prior to the next date of hearing.
5. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J
FEBRUARY 12, 2026/vc/GJ